Finalization of ethanol price

3059. SHRI R.C. SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Group of Ministers (GoM) has finalized the price of Ethanol recently;
 - (b) if so, the details thereof;
- (c) whether it is a fact that the price finalized by GoM is not the final one and another panel is going to be constituted for this purpose;
 - (d) if so, the reasons therefor, and
- (e) what are the reasons that there is difference of opinion on the price between Petroleum, Chemicals and Agriculture Ministries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (e) On the basis of the recommendations of the Group of Ministers (GoM) the price of ethanol has been fixed at Rs. 27/litre on an *ad hoc* basis till such time the final price based on formula/principles as recommended by the Expert Committee appointed in this regard is approved by the competent authority. The price of Rs. 27/litre would be purely interim in nature and subject to adjustment with respect to the final price.

All concerned Ministries are represented in the Expert Committee and on the basis of the recommendations, Government will take an appropriate decision on pricing.

Inquiry of assets of Members of Dealer Selection Committees

3060. SHRIMATI KUSUM RAI: SHRI PRABHAT JHA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether bank accounts and assets of the Members of Dealer Selection Committees of Indian Oil Corporation (IOC) against whom complaints of irregularities have been received, will be enquired into by Income Tax Department in view of large scale complaints of irregularities in selection of petrol pump outlet dealers under physically handicapped category in western Uttar Pradesh;
- (b) if so, the details thereof, district-wise, with particular reference to J.P. Nagar, Uttar Pradesh and Rampur districts; and
 - (c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) This Ministry is not the competent authority to conduct an